

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:740
ANSWERED ON:09.07.2009
HIGH COURT BENCH AT AGRA
Ramshankar Dr.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any final decision for setting up of a High Court Bench at Agra;
- (b) if so, the details thereof; and
- (c) if not, the reasons for not taking decision on this long pending demand ?

Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

(a) to (c): Setting up of benches of High Courts away from their principal seats is considered by the Central Government on receipt of a complete proposal from the State Government which has the consent of the Chief Justice of the concerned High Court. The Central Government has not received any such proposal from the Government of Uttar Pradesh.